

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
SPECIAL BENCH (COURT-I)

(IB)-1120/MB/MAH/2017

In the matter of :

BMS International (Bombay) LLP

.. PETITIONER

Vs.

SVOGL Oil & Gas Energy Limite

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 13.11.2017

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)

DEEPA KRISHAN
Hon'ble Member (Technical)

For the Petitioner /applicant : Mr. Kumar, Advocate

For the Respondent/Corporate Debtor : -

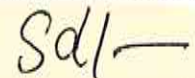
ORDER

Learned Counsel for the petitioner is present and states that some time is required to comply with the order dated 27.10.2017 passed by the Hon'ble Principal Bench. However, it is seen that time limit of 7 days as mandated under the provisions of IBC, 2016 has expired and this Tribunal is not in a position to grant further time for compliance of the earlier order.

In the circumstances, the petition stands dismissed, however, with a liberty to the petitioner to file a fresh petition under the same cause of action.



(DEEPA KRISHAN)
MEMBER (TECHNICAL)



(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit
13.11.2017